

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3227

ANSWERED ON:10.08.2015

Recruitment in ESIC

Samal Dr. Kulamani

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether result of insurance Medical Officer, (IMO) Grade II (Allopathic) for Madhya Pradesh region which was held on 19.01.2014 followed by interview on 11.02.2015 has been declared by Employees State Insurance Corporation (ESIC);
- (b) whether result of some of the candidates who were senior residents in ESIC Hospitals and given the benefit of age relaxation considering them ESIC employee was later withheld on the promise that they were not ESIC employees despite the fact that they were allowed in written examination with relaxation in fees as applicable to departmental candidates and then qualified interview also;
- (c) whether the issue has been referred to Department of Personnel and Training (DoPT) for their comments by the Ministry of Labour;
- (d) if so, the rationale in referring the issue to DoPT ex post facto and the reasons for not considering the issue before allowing such candidates for written examination and then in interview; and
- (e) the corrective measures proposed to be taken by ESIC in this regard so that fate of such candidates do not remain in doldrums and they are appointed as IMO without any further delay?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a) & (b): Written examination to the post of Insurance Medical Officer (IMO) Gr. II (Allopathic) for Madhya Pradesh Region was held on 19.01.2014 followed by interview on 15.02.2015, the result was declared on 10.03.2015. However, the result of 05 candidates (03 under Select List and 02 under Reserve List), who were working under Senior Residency (SR) Scheme/Ad-hoc basis and claiming relaxation in age under the category Employees' State Insurance Corporation (ESIC) Employee/Government Servant for Madhya Pradesh Region was withheld for examining their eligibility with regard to relaxation in age as ESIC Employee/Government Servant. These candidates were allowed provisionally to appear in the Written Examination and Interview subject to fulfillment of eligibility criteria for the post.

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(c): No, Madam.

(d): Does not arise, in view of reply to part (c) of the question above.

(e): The candidature of such candidates would be decided by ESIC after examining their eligibility with regard to relaxation in age as ESIC Employee/Government Servant.

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